



**Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat Jammu.**

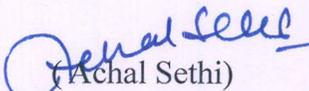
No: - LD(Lit)2014/375-Estates

Dated: - 23.01.2019.

Circular

After putting in an extensive labour in grant of sanctions for filing Appeals/LPAs/SLPs, it has been observed that these petitions are not being followed/filed by the departments/Counsels representing the departments before the Courts expeditiously. This has created a worrying situation for the State. The delay in filing these petitions is viewed very seriously by the Hon'ble Courts and more often the cases are dismissed at the condonation of delay stage, which state of affairs State cannot afford to perpetuate.

In order to overcome such a difficulty, it is enjoined upon all the Administrative Secretaries/HOD's to ensure filing of Appeals/LPAs/SLPs within a period of 10 days from the date of grant of sanction otherwise matter may be placed before Competent Authority for appropriate action under rules.


(Achal Sethi)

Secretary to Government

Copy to the :-

- 1.All Financial Commissioners.
- 2.All Principal Secretaries/Commissioners/Secretaries to Government _____ Department.
- 3.All HOD's.
- 4.OSDs to Advisors (K),(G),and (S).
- 5.Private Secretary to Chief Secretary, J&K.
- 6.Incharge, Website Section,
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